CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 346/MP/2020

Subject: Petition under Section 79(1)(f) of the Electricity Act 2003 for

adjudication of disputes between the Petitioner and the Respondent

and for directions.

Petitioner : Damodar Valley Corporation

Respondents : Punjab State Power Corporation Limited

Date of Hearing: 13.5.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Shri Ashutosh Srivastava, Advocate, DVC

Shri Shivam Kumar, Advocate, DVC

Ms. Suparna Srivastava, Advocate, PSPCL Ms. Arshiya Sharma, Advocate, PSPCL

Record of Proceedings

On the specific query of the Commission on the issue of arbitrability of the disputes involved in the petition, the learned counsel for the Petitioner sought time to file its written submissions on the same.

- 2. The learned counsel for the Respondent pointed out that the Petitioner may be directed to file the additional information as sought by the Commission vide ROP of the hearing dated 25.3.2025.
- 3. Accordingly, the Commission, after hearing the parties, adjourned the hearing of the petition and directed as under:
 - a. The Petitioner is directed to furnish the additional information (as stated in para 2 above), including its written submissions on the question of arbitrability of the disputes on or before 15.6.2025, after serving a copy to the Respondent. The Respondent is permitted to file its reply (on the additional information) along with its written submissions or before 30.6.2025, after serving a copy to the Petitioner.
- 4. The Petition will be listed for hearing on **10.7.2025**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

